

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3446
ANSWERED ON 16.03.2021

ENHANCING SCOPE OF MGNREGS

3446. DR. PRITAM GOPINATHRAO MUNDE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is a lot of scope and potential for taking up works under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) which would not only benefit farmers but also help in creation of assets;
- (b) if so, whether the Union Government has identified such works to be done under MGNREGS;
- (c) if so, the details thereof;
- (d) whether the Government has reviewed the implementation of MGNREGS, drinking water schemes and other works recently and if so, the outcome thereof; and
- (e) the instructions/guidelines issued by the Union Government regarding the implementation of schemes under MGNREGS to the officials to evince keen interest in implementing the scheme and increase the target for creation of mandays?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a)to(c): All assets permitted under Mahatma Gandhi NREGS are of durable nature and a large number of permissible activities support the agriculture sector and farmers. Under the Mahatma Gandhi NREGS, there are 262 combinations of works which are permissible. Of this, 164 works are related to agriculture and allied activities and these works are in the line with objective (creation of durable assets) of Act. There are necessary provisions under para 5 of the Schedule-I of the Act, for works for small /marginal farmers under the Act like:

- (i) Individual assets can be created on the own lands in which such farmers can also work and will be entitled to get wages also as per the notified wage rate of the States/UTs.
- (ii) The works that are permissible for such farmers on their own land are: land development, farm pond, dug wells, other water harvesting structures, horticulture, sericulture, plantation, farm forestry, PMAY (G) houses (unskilled wage component of 90-95 days), cattle shed, goat shed, poultry shed, piggery shed, fodder trough, fish drying yards etc.

Para 7.3 of Annual Master Circular 2020-21 mentions works directly linked to Agriculture and allied activities as per the Schedule-I of Mahatma Gandhi NREGA and the same is attached as **Annexure**.

(d)&(e): The Ministry reviews the implementation of Mahatma Gandhi NREGS in the all States/UTs through various review meetings, Labour Budget meetings, midterm reviews and monitoring visits. Necessary directions and advisories are issued for effective implementation of the Scheme as and when required. Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment programme which provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It provides livelihood security i.e., fall back option for livelihood for the rural households when no better employment opportunity is available. The “agreed to” Labour Budget (LB) of the States/UTs has been revised as per the demand from the field to meet the demand of wage employment. Initially total “agreed to” LB of about 280 crore persondays has been revised to about 368 crore persondays.

Annexure referred in reply to parts (a)to(c) of Lok Sabha Unstarred Question No.3446 dated 16.03.2021

Category as per Schedule 1	Works
(1)	(2)
<p><u>I. Category A: PUBLIC WORKS RELATING TO NATURAL RESOURCES MANAGEMENT</u></p>	<p>Water conservation and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources;</p> <p>Watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring-shed development resulting in a comprehensive treatment of a watershed;</p> <p>Micro and minor irrigation works and creation, renovation and maintenance of irrigation canals and drains;</p> <p>Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies; and conservation of old step wells/ baolis;</p> <p>Afforestation, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph 5;</p> <p>Pasture Development / fodder farm; perennial grasses like Stylo etc. Bamboo, Rubber and Coconut plantation.</p> <p>Land development works in common land.</p>
<p><u>II. Category B: COMMUNITY ASSETS OR INDIVIDUAL ASSETS</u></p>	<p>Improving productivity of lands of households specified in Paragraph 5 of Schedule – I through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures.</p> <p>Improving livelihoods through horticulture, sericulture plantation, other kinds of plantation and farm forestry;</p> <p>Development of fallow/waste lands of households defined in Paragraph 5 of Schedule – I to bring it under cultivation;</p> <p>Pasture Development / fodder farm; perennial grasses like Stylo, vetiver etc.;</p> <p>Bamboo, Rubber and Coconut Plantation</p> <p>Creating infrastructure for promotion of livestock such as, poultry shelter(brooder house), goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle;</p> <p>Creating infrastructure for promotion of fisheries such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;</p> <p>Bio-fertilisers (NADEP, Vermi-composting etc.).</p>
<p><u>III. Category C:COMMON INFRASTRUCTURE INCLUDING FOR NRLM COMPLIANT SELF-HELP GROUPS</u></p>	<p>Works for promoting agricultural productivity by creating durable infrastructure required for bio-fertilizers(NADEP and Vermi-composting pits) and post-harvest facilities including pucca storage facilities for agricultural produce;</p>
<p><u>IV. Category D: RURAL INFRASTRUCTURE:</u></p>	<p>(vi)Construction of Food Grain Storage Structures for implementing the provisions of The National Food Security Act (2013);</p>